

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).321/2009

(From the judgement and order dated 12/08/2008 in CP No. 1703/2007 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

GARIB SINGH

Petitioner(s)

VERSUS

VIKASH PARTAP SINGH & ORS.

Respondent(s)

[OFFICE REPORT ON DEFAULT]

Date: 30/09/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
[IN CHAMBERS]

For Petitioner(s)

Mr. Mushtaq Ahmad,Adv. [NOT PRESENT]

For Respondent(s)

UUPON perusing papers, the Court made the following
ORDER

This matter was passed over once. Even on second call, none
appears. In the interest of justice, I defer orders. To be listed
after four weeks.

(Sunil Kumar) (P.S.N. Murthy)
A.R.-Cum-P.S. Court Master